

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 288/TT/2023**

Subject : Petition for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Commission's order dated 12.5.2017 in Petition No. 7/SM/2017 for inclusion in PoC charges.

Date of Hearing : **9.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Odisha Power Transmission Corporation Limited (OPTCL)

Respondent : Power Grid Corporation of India Limited (PGCIL) and 4 others

Parties present : Shri R.K Mehta, Advocate, OPTCL  
Ms. Himanshi Andley, Advocate, OPTCL  
Ms. Banishree Pradhan, OPTCL  
Ms. Tamashree Singh, OPTCL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that the information called for vide RoP for the hearing dated 16.7.2024 regarding the delay in filing the instant Petition has been furnished vide affidavit dated 5.8.2024. He further submitted that no reply had been filed by the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit the following information on an affidavit within two weeks with an advance copy to the Respondents:

- (a) 'Single Line Diagram' of the transmission lines covered in the present Petition.
- (b) Transmission line-wise power flow details of the transmission assets for the 2014-19 tariff period.
- (c) Purpose of construction of these transmission lines.
- (d) The lines covered in the instant petition are between two States. Is there any Power Supply Agreement between the two States?
- (e) The availability of the transmission lines for the 2014-19 tariff periods duly certified by the respective RLDCs.



(f) Details of COD of the 9 transmission lines.

3. The Commission directed the Respondents to file their respective replies on an affidavit within three weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

4. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

**Sd/-  
(T. D. Pant)  
Joint Chief (Law)**

